## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 75/(MAH)/2014 CA No. 31/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016

NAME OF THE PARTIES:

M/s. IL & FS Trust Co. Pvt. Ltd.

V/s.

M/s. Dunar Foods Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Sharan Jagtiani Manavendre Kare y Advance la Rahur Kadam Chita Sunder illo W.S. Kane & Co.

Nilana Sandyopadhyay Adv onbehalf of Singh & Associates for Respondent

Silana

Order

CA. No. 31//397-398/NCLT/MB/MAH/2016

CP. No. 75/397-398/NCLT/MB/MAH/2014

At request of the Respondent Counsel, two weeks' time is given to file reply to the amendment application filed by the Petitioner. The Petitioner is at liberty to file Rejoinder within 1 week thereafter.

List this matter on 23.09.2016.

sd/-

B.S.V. PRAKASH KUMAK

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)

Dated: 26th August, 2016.